

M/s L. Mohapatra
 M.R. Mohanty - 2
 B.U. Nayak
 CAT/1/11

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 104 1994

S. K. Ray & Others Applicant(s)

versus
 Union of India & Others Respondent(s)

| Sr. No. | Date | Order with Signature |
|-----------|------|---|
| | | <p><u>M. A. No. 139 of 1994</u></p> <p>Petitioners are permitted to jointly file this application. Thus, the MA is accordingly disposed of. No costs.</p> <p>Vice-Chairman</p> <p>for Registration</p> <p>11.3.94</p> |
| 1.11.3.94 | | <p>O. A. No. 104 of 1994</p> <p>Admit. Issue notice alongwith application and a copy of this order to the Opposite Party Nos. 1 and 2 by SPEED POST at the cost of the petitioners who would deposit the requisite postal charges during the course of the day.</p> <p>Issue notice to the Opposite Party No. 3 alongwith the application and annexures and a copy of this order by Special Messenger at the cost of the Petitioner who ^{would} deposit Rs. 50/- (in cash) during the course of the</p> <p>11.3.94</p> <p>for Admit/for delivery order no. MA 139/94 for joint application. copy served.</p> <p>11.3.94</p> <p>Received Rs. 50/- (Rupees Fifty) only in cash towards cost of sp. messenger & delivery. No. 26.</p> <p>Received 11.3.94 Cashier</p> |

| Serial No. of Order | Date of Order | Order with Signature | |
|---------------------|---------------|---|--|
| | | <p>day which would remain in the suspense account to be paid to the special person who would carry the notice.</p> <p>Opposite Parties are called by 16th April, 1994 upon to show cause <u>as to why</u> this application shall not be allowed and this matter may come up for hearing on 18th April, 1994 alongwith similar other matters which have been fixed to 18th April, 1994 for hearing.</p> <p>I have heard Mr. L. Mohapatra learned counsel appearing for the petitioners and Mr. Ashok Misra learned Senior Standing Counsel (Central). It was told to me by Mr. Mohapatra that the petitioners had been once called upon to take test for adjudicating their suitability for appointment to the post of data operator which could not materialise because of a stay order passed by this Bench in connection with some other cases which has since been disposed of on 28th February, 1994. On that date, the Division Bench has observed that a seniority list be prepared in respect of those petitioners and after adjudicating their suitability he/she whoever is found to be suitable</p> | <p>OS. No. 2 dt. 11.3.94.</p> <p>Notice alongwith copy of above order may be sent to OPP. No. 3 through SPL. Messenger.</p> <p>Rs. 50/- has been deposited towards the cost of SPL. Messenger.</p> <p><u>Subs</u> 11/3 11.3.94 S.O.</p> <p>Received a copy of order dated 11/3/94 for all applicants.</p> <p>Si Sir Kumar Roy Applicant No. ① 11/3/94 Counter not billed. for hearing particulars 15/4 Bench</p> |

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.....2 11.3.94 he/she may be appointed against the post of data operator. Being bound by the observations made by the Division Bench, it is directed that the present petitioners be also considered for adjudicating their suitability in respect of ~~post~~ the posts of Data operator after their seniority is fixed in the panel to be drawn up by the competent authority and whosoever is found to be suitable, he/she may be appointed.

Put up on the date fixed.

lu.
Vice-Chairman

3/18494

Call on 55-94 for hearing.

*lu.
Member(s)*

4. 5/5/94

Judgment is dictated and pronounced in open court with separate sheet attached to record on 5/5/94.

*lu.
Chairman
lu.
Secretary*

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OA 104/94
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OS. No. 2
dt. 11.3.94

Notice along
with copy of
above order
may be sent
to OPP. No. 1 & 2
by speed post.

Rs. 60/- being
being deposited
through S.P.O
for issuance of
notice.

Further
15/3

Unw
15.3.94
S.O.

Counter
not filled.

Adj. to
5.5.94 for
hearing.

Further
6/5

Bench